

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
STARRED QUESTION NO. 240
ANSWERED ON 27TH DECEMBER, 2018

HIGH SECURITY REGISTRATION PLATES

*240. SHRI ASHOK SHANKARRAO CHAVAN:
SHRI T. RADHAKRISHNAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Union Government has decided to pre-fit High Security Registration Plates (HSRPs) on new vehicles;
- (b) if so, the details along with the aims and objectives thereof;
- (c) the response of the State Governments thereto;
- (d) the extent to which these plates have been helpful in nabbing anti-social elements and the time by which the decision will be made effective; and
- (e) the details of steps taken/being taken by the Government to make it mandatory for fixing HSRPs on new as well as old vehicles running in the country at present?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 240 ANSWERED ON 27.12.2018 ASKED BY SHRI ASHOK SHANKARRAO CHAVAN AND SHRI T. RADHAKRISHNAN REGARDING **HIGH SECURITY REGISTRATION PLATES**.

(a) & (b) The Ministry has notified G.S.R 1162 (E) dated 04.12.2018 and S.O. 6052 (E) dated 06.12.2018 mandating that the High Security Registration Plate including the third registration mark, wherever required, shall be supplied by the vehicle manufacturers along with the vehicle manufactured on or after 1st day of April, 2019 to their dealers and dealers shall place a mark of registration on such plates and affix them on the vehicle.

(c) The proposal of amendment in rule 50 of Central Motor Vehicles Rules, 1989 and revision of the HSRP Order, 2001 regarding High Security Registration Plates was placed in the public domain for soliciting objections/suggestions and was discussed in a meeting held on 05.06.2018 in the Ministry for soliciting views and discussions on finalization of the proposed amendments. The officers of the Transport Department of the States of Delhi, Kerala, Maharashtra and Representatives of testing agencies viz. Automotive Research Association India, Pune; Central Institute of Road Transport, Pune; Central Road Research Institute, Delhi and Society of Indian Automobile Manufactures, Delhi attended the meeting. The proposal was discussed in detail and the proposed amendments were supported.

(d) The High Security Registration Plates have certain security features and are protected against counterfeiting. The plates are fastened with non-removable/non-reusable snap lock fitting system.

(e) The Ministry has notified G.S.R 1162 (E) dated 04.12.2018 and S.O. 6052 (E) dated 06.12.2018 mandating that the High Security Registration Plate including the third registration mark, wherever required, shall be supplied by the vehicle manufacturers along with the vehicle manufactured on or after 1st day of April, 2019 to their dealers and dealers shall place a mark of registration on such plates and affix them on the vehicle. For the affixation of High Security Registration Plate on existing vehicles, the High Security Registration Plate including the third registration mark may be supplied and affixed by the dealers of the vehicle manufactured after placing the mark of registration thereon. The manufacturers or suppliers of High Security Registration Plates, if so authorised by the state concerned, may also supply the High Security Registration Plate including the third registration mark on old vehicles after placing the registration mark.
